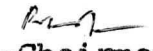





(2)

Serial No. of Order	Date of Order	Order with Signature
4	5.3.91	<p>The question of limitation is kept open.</p> <p>Heard. Admit. Issue notice to the respondents to showcause within thirty days from the date of receipt of the notice as to why this application should not be allowed. Requisites are said to have been filed. Office to verify and issue.</p> <p>Heard Mr.B.B.Ratho, learned counsel for the applicant and Mr.Ashok Mohanty on the question of issuance of interim order. After having heard learned counsel for the parties all that we would direct is that any promotion made in the meanwhile would be subject to the ultimate result of this application.</p> <p style="text-align: right;">  Vice-Chairman  Member (Judicial) </p>
5.	3.1.92	<p>Concerned superintendent of Post Offices be requested to give a certificate regarding service of notice by 30.1.1992 and the matter may come up on 31.2.92 for further orders.</p> <p style="text-align: right;">  Vice-Chairman </p>
6	31.1.92	<p>Concerned Superintendent of Post offices be requested to give a certificate regarding service of notice on OP Nos. 6, 7, and 9. Registry is directed to make correspondence with OP Nos. 6, 7 and 9 to ascertain as to whether they have received notice or not. Reply expected by 26.2.92 and the matter may come up on 27.2.92 for further orders.</p> <p style="text-align: right;">  Vice-Chairman </p>

O.A. 329/90

(3)

Serial
No. of
OrderDate of
Order

Order with Signature

MA 561/93

11. 27.1.94

Call on 2nd February 1994 for
order. In the meanwhile copy of
the petition of the MA be served
on the counsel appearing for the
all ops.

12. 2.2.94

Call on 2-2-94 for hearing along with
MA 561/93.

To
Members
Vice-Chairman

13. 10.2.94

Call on 22.2.94 for orders.

To
Members
Vice-Chairman
To
Members

14. 22.2.94

Call on 16/3/94 for hearing as agreed
to learned counsel for both sides. MA
561/93 for amendment will be taken up at
the time of hearing.

15. 16.3.94

Call on 12.4.94 for hearing.

To
Members

16. 12.4.94

Call on 25.4.94 for hearing.

Vice-Chairman
To
Members

O.A. 329/90

'A'

(4)

Serial No. of Order	Date of Order	Order with Signature
7	27.2.92	<p>Mr. K.C. Mohanty, learned Government Advocate has entered appearance on behalf of OP Nos. 5 and 6 by filing a Vakalatnama. Therefore service returns in respect of OP No. 6 need not be awaited.</p> <p>As regards OP Nos. 7 and 9, communication be made with the concerned Superintendent of Post Offices to give a certificate regarding service of notice. Reply is expected by 3.4.92 and the matter may come upon 6.4.92.</p> <p>Counter be filed by 27.4.92 and the matter may come upon 28.4.92 for further orders.</p> <p style="text-align: right;">Vice-Chairman</p>
8	6.4.92	<p>Form steps be taken by 8th April, 1992 and this court may come up on 10th April, 1992 for orders.</p> <p style="text-align: right;">Vice-Chairman</p> <p style="text-align: center;">M.A. 521/93</p>
9	17.1.94	<p>There is no appearance on the side of the respondent. Copy of the amendment petition be served on Mr. P.D. Mahapatra and Mr. K.C. Mohanty along with the by 19th instant and the matter may come upon 20th instant.</p> <p style="text-align: right;">Vice-Chairman</p> <p style="text-align: right;">19.1.94</p> <p style="text-align: right;">Member (A)</p>
10	20.1.94	<p>Put up on 27.1.94 for orders.</p> <p style="text-align: right;">Vice-Chairman</p> <p style="text-align: right;">Member (A)</p>